

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 202/91
XXXXXX

199

DATE OF DECISION 7.2.92

V Sainudheen _____ Applicant (s)

M/s K Ramakumar _____ Advocate for the Applicant (s),
and VR Ramachandran Nair

Versus
The Union of India rep. by the
General Manager, Southern _____ Respondent (s)
Railway, Madras and another

Mrs Sumathi Dendapani for R 1 & 2 _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member
and

The Hon'ble Mr. N Dharmadan, Judicial, Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Sh NV Krishnan, A.M

When this case came up for hearing to-day, Shri VR Ramachandran Nair, Advocate submitted that the grievance raised by the applicant has since been removed by the issue of Office Order No.2/92/WP dated 7.1.92 issued by the Divisional Personnel Officer by which the applicant, Sainudheen, has been absorbed in the Skilled Grade-III vacancy earmarked for 25% quota reserved for Skilled Casual Labourers. Accordingly, he submits that as his grievance has been removed, this application can be now closed.

In view the above submission, we close this application as having become infructuous.

N Dharmadan
(N Dharmadan)
Judicial Member

7.2.92

NV Krishnan
7/2/92
(NV Krishnan)
Administrative Member